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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD


C.P. (I.B) No. 156/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2018**

Name of the Company: Kreeshna Enterprise.  
V/s.  
Jay Formulation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NEHA PANCHAL for Harmish H. Shah	ADVOCATE "	APPLICANT "	
2.				

**ORDER**

Advocate Ms. Neha Panchal i/b Advocate Mr. Harmish Shah is present for Operational Creditor/ Petitioner. None present for Respondent.

The Proof of dispatch of copy of the petition on Respondent is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.

The Petitioner is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and to file the proof of service.

The Registry is directed to serve the notice of date of hearing on the Respondent along with copy of the order under acknowledgment.

The Respondent shall file its objections, if any, within **one** week by serving an advance copy to the petitioner.

List the matter on 30.05.2018 for hearing before admission.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 17th day of April, 2018.

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL